

*[Translation]***Banking Licence to Co-operative Bank of India**

2103. SHRIMATI REENA CHOUDHARY : Will the Minister of FINANCE be pleased to state :

(a) the reasons for delay in issuing banking licence to Co-operative Bank of India despite its several years of registration; and

(b) the time by which the licence is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE)(SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Reserve Bank of India (RBI) has reported that the Co-operative Bank of India Limited (CBIL) was registered under the Multi-State Co-operative Societies Act, 1984 with its original name as National Co-operative Bank of India, which was subsequently changed to the present name on the advice of RBI. Since the proposed bank does not fall under the purview of Banking Regulation Act, 1949 (As applicable to Co-operative Societies), the grant of licence to the bank could be considered after amendment of the Banking Regulation Act.

*[English]***Goods Recovered by Customs Officials**

2104. SHRI SURENDRA PRASAD YADAV
(JHANJHARPUR) :
PROF. AJIT KUMAR MEHTA :

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No.557 on 29/5/98 regarding *Goods Recovered by Customs Officials* and state :

(a) whether the information in regard to Part (d) of the reply has been collected by now;

(b) if so, the details thereof; and

(c) if not, by when it is likely to be collected and laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE)(SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) The assurance to the said question No.557 for 29/5/98 has since been fulfilled on 4/12/98. It has been replied that no complaint of this nature has been received in the past 3 years. A copy of the reply is enclosed as Statement.

Statement*II Session, 1998 of the 12th Lok Sabha*

Ministry of Finance		Department of REVENUE		Date of Fulfilment : 4/12/98.	
Q.No.Date & Name of the M.P.(S).	Subject	Promise Made	How Fulfilled	Reasons for delay	
U.S.Q. No. 557 dt. 29/5/98 by Shri Mohammad Ali Ashraf Fatmi.	GOODS RECOVERED BY CUSTOMS OFFICIALS Asking:- (a) whether the goods recovered are wrongly estimated by the Customs Officials such as less estimation of goods of relatives of customs officials and higher estimation of the goods of other persons; (b) the rules framed by the Govt. to prevent such malpractices and whether any such cases have come to the notice of the Govt., (c) if so, the details thereof and the efforts made by the Govt. to prevent such malpractice; and (d) the number of complaints received in during the last three years collectorate-wise.	(d) The number of complaints received in this regard, if any, during the last three years collectorate-wise is being collected and will be laid on the Table of the House.	No such complaints received during the last three years.	It took time to collect information from field formation	